

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 388
TO BE ANSWERED ON 02.02.2026**

ELIMINATION OF BONDED LABOUR

†388. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is facing several challenges in eradication of bonded labour in the country;**
- (b)if so, the details thereof;**
- (c)whether the Government has reviewed the implementation of the Central Scheme for Rehabilitation of Bonded Labourer in certain States; and**
- (d)if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Bonded Labour System has been abolished by the Bonded Labour System (Abolition) Act, 1976. Under the Bonded Labour System (Abolition) Act, 1976 identification, release and rehabilitation of freed bonded labour is the direct responsibility of the concerned States/Union Territories.

Besides, the Ministry of Labour & Employment has also been implementing a Central Sector Scheme for Rehabilitation of Bonded Labourer-2021 w.e.f 27.01.2022. This scheme is demand driven where funds are provided to States/UTs on receipt of proposal from them.

The Government has reviewed the implementation of the Central Scheme for Rehabilitation of Bonded Labourer in the country by conducting impact assessment carried out by V.V Giri National Labour Institute which includes critical areas such as simplification of procedure, immediate financial assistance, pendency of cases, rehabilitation assistance etc.
